COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 30 OF 2018 IN DFR NO. 4148 OF 2017

Dated: <u>16th February, 2018</u>

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Smt. L. Nagarathna			 Appellant(s)
Vs. Karnataka Electricity Regulatory Commission & Ors.			 Respondent(s)
Counsel for the Appellant (s)	:	Ms. Meenakshi Rawal for Mr. Rajesh Chhetri	

Counsel for the Respondent(s) :

ORDER (IA No. 30 of 2018) For Condonation of Delay)

The learned counsel, representing Mr. Rajesh Chhetri, learned counsel appearing for the Appellant, submitted that the instant case may kindly be adjourned due to personal inconvenience to appear in the matter and prays that some reasonable time may be granted.

Submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

In the light of above submission, re-list the matter on <u>26.02.2018</u>, as requested.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member

Bn/pr